
Bank Of Baroda Vs District Magistrate Chhindwara And Others

Writ Petition No. 29506 Of 2022

Court: Madhya Pradesh High Court

Date of Decision: Dec. 20, 2022

Acts Referred:

Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 " Section 14

Hon'ble Judges: Sujoy Paul, J; Prakash Chandra Gupta, J

Bench: Division Bench

Advocate: Shreyas Dubey, Ankit Agrawal

Final Decision: Disposed Of

Judgement

Sujoy Paul, J

With the consent finally heard.

Petitioner seeks execution of order dated 08.03.2022 (Annexure P/3) passed by Collector, Chhindwara in exercise of power under Section 14 of

Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Learned Government Advocate submits that if the said order is not annulled, modified or stayed by any Court of competent jurisdiction, the order will

be complied with.

Considering the aforesaid, petition is disposed off by directing respondent No.2 to comply with the order dated 08.03.2022 (Annexure P/3) within 45

days from the date of production of copy of this order provided said order dated 08.03.2022 is not annulled, set aside, stayed or interfered with by any

Court of competent jurisdiction.

The petition stands disposed off.